## **GOVERNMENT OF INDIA** DEPARTMENT OF ATOMIC ENERGY **LOK SABHA UNSTARRED QUESTION NO.2453**

TO BE ANSWERED ON 26.12.2018

## PROTECTION OF NUCLEAR MATERIALS AND FACILITIES

2453. SHRI BHARTRUHARI MAHTAB:

SHRI SANJAY DHOTRE: SHRI RAHUL SHEWALE:

Will the PRIME MINISTER be pleased to state:

- (a) the details of the guidelines issued by the Government for physical protection of nuclear materials and facilities;
- (b) whether the cases of violation of the said guidelines have come to the notice of the Government:
- (c) if so, the details thereof, State-wise during each of the last three years and the current year and the reasons therefor along with the action taken/being taken by the Government in such cases so far;
- (d) whether the Canadian Nuclear Safety Commission suggested has improvements to Indian Atomic Energy Regulatory Board towards strengthening the atomic regulatory framework in the country;
- (e) if so, the details of such improvements along with the compliance of such suggestions by the Government so far; and
- (f) the other steps taken/being taken by the Government in this direction?

## **ANSWER**

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

- Atomic Energy Regulatory Board (AERB) has issued guidance documents (a) regarding detailed requirements on physical protection of nuclear materials and facilities to be complied by all nuclear facilities in the country. These aspects are reviewed by AERB before giving clearance for various stages of nuclear facilities and have a well established process for monitoring compliance to these requirements through multi-tier reviews and periodic regulatory inspections.
- (b) No, Sir. AERB has not come across any major violation to these guidelines.
- (c) Not applicable in view of (b) above.
- (d) No, Sir.
- (e)&(f) Not applicable, in view of (d) above.

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